

**NATIONAL COMPANY LAW TRIBUNAL  
KOCHI BENCH**

**CORAM: SHRI SHYAM BABU GAUTAM TMT. T.KRISHNA VALLI**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/13/KOB/2024
SECTION	SEC. 241 (1) AND 242(4) C/ACT.
NAME OF PARTIES	TOSHMA BIJU VARGHESE AND ANOTHER V/S MANGALAM PUBLICATIONS (INDIA) PVT. LIMITED & 5 OTHERS
PETITIONERS ADVOCATE/ PROFESSIONAL	JITHIN SAJI ISAAC , SAJI ISAAC K J
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**26 JUNE 2024**

**ORDER**

**CP(C/ACT)/13/KOB/2024**

Learned Counsel, Mr. Saji Isaac K J appears physically on behalf of the Petitioners. Learned representing Counsel, Mr. Ashok B Shenoy appears physically on behalf of R1 to R4.

Matter heard for a considerable time.

Counsel appearing for the Petitioners pressed the Interim Relief as at Prayer Clause (ii), which reads as under :-

*“ to pass an order of injunction restraining respondents 2 to 4 including their agents, representatives, successors etc from acting as the Board of Directors of Respondent No. 1 Company and representing as the Directors of Respondent No. 1 Company including by representing the Respondent No.1 in any manner and/or incurring any further liability of any nature whatsoever in relation to respondent No. 1 Company or its assets or for operation of any bank accounts of respondent No. 1 or for authorizing any payments being made to a third party. “*

The Interim relief prayed for as at prayer clause (ii) is granted till the next date fixed for hearing. List this matter for further consideration on **12.08.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**